

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 607
IB-15/PB/2017

IN THE MATTER OF:
M/s. Clutch Auto Ltd.

...PETITIONER

Section
U/s 10 of IB Code, 2016

Order delivered on 07.02.2024
(Hearing through VC & Physical Mode)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:
For the ED

:Mr. Zoheb Hossain, Spl Counsel for ED, Mr. Vivek Gurnani, Mr. Vivek Gaurav and Ms. Abhipriya Advocates

For the Liquidator
For the Canara Bank

:Mr. Kanishk Khetan, Adv
:Adv. PBA Srinivasan, Adv. Sumit Swami, Adv. Srishti Bansal, Adv. Aravind, Adv. Pooja in I.A./967/2022

For the RIICO

:Mr. Anuj Bhandari and Mr. Rajat Gupta, Advs. In IA/662/2022, IA/967/2022 & IA/92/2024.

For the Respondent

:Ms. Manisha Agrawal Narain, Adv alongwith Mr. Sandeep Singh Somaria, Adv for respondent in I. A No. 3274/2020, Adv. Rohit Bohra for Kotak Mahindra Prime Limited in IA No. 2838 of 2021, Adv Udita Singh for Respondent No. 2 in IA 92 of 2024

ORDER

IA/92/2024

Ld. Counsel on behalf of the Petitioner is present. Ld. Counsel on behalf of the R-1 and R-2 is present and sought time to file their reply. Time prayed is granted. List the matter along with all the other IAs on **04.03.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)